THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 29th March, 2016.

No. HCM.II/61/2016/Estt/927: In exercise of the power under Rule 4 of the High Court of Meghalaya (Public Interest Litigation) Rules, 2013, Hon'ble the Chief Justice is pleased to constitute a Public Interest Litigation Cell and looking to the want of full strength of Judges' in the High Court, at present the Litigation Cell shall directly place the matter before the Chief Justice on administrative side for appropriate orders of listing or otherwise.

The Public Interest Litigation Cell shall consist of the following Officers:

- Smti. Kerpa M. Lyngdoh Nongbri, Joint Registrar.
- Shri Albert W. Lanong, Joint Registrar –cum– OSD in Hon'ble Chief Justice Secretariat.

By Order,

REGISTRAR GENERAL

Memo No.HCM.II/61/2016/Estt/927 A Dated, Shillong 29th March, 2016.

Copy for information to:-

- The Secretary to the Government of Meghalaya, Law(A) Department, Shillong.
- The District and Sessions Judge, Shillong / Jowai / Tura / Nongpoh / Nosgstoin/Williamnagar.
- 3. The Member Secretary, State Legal Services Authority, Shillong.
- 4. The Joint Registrar cum Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- Smti. Kerpa M. Lyngdoh Nongbri, Joint Registrar, High Court of Meghalaya, Shillong.
- Shri Albert W. Lanong, Joint Registrar –cum- OSD in Hon'ble Chief Justice Secretariat, High Court of Meghalaya, Shillong.
- 7. The Assistant Registrar (Judl.), High Court of Meghalaya, Shillong.
- 8. The Director printing and Stationary Government of Meghalaya, with a request to publish the said notification in the next issue of the Gazette.
- 9. The Superintendent (Judl.), High Court of Meghalaya, Shillong.
- 19. The System Analyst for uploading the same in the High Court Web site.
- 11. The Secretary, High Court Bar Association for information.
- 12. The Secretary, Shillong Bar Association for information.
- 13. Office file.

REGISTRAR GENERAL